

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

**Supplementary Item No. 1**

**CP No. 95/Chd/J&K/2023**

**IN THE MATTER OF:**

Mushtaq Ahmad Sofi

...Petitioner

Vs.

Kashmir Fab Styles Pvt. Ltd. & Ors.

...Respondents

**Under Sections:** 241-242, CA 2013

**Order delivered on 22.05.2024**

**CORAM:**

**SH. D. ARVIND**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:

Mr. Raghav Kapoor, Advocate

For the Respondent Nos. 1 to 5:

Mr. Nahush Jain, Advocate

**ORDER**

It is stated by Ld. Counsel for Respondents that the reply of Respondent Nos. 1 to 3 has filed vide Diary No. 02672/2 dated 22.11.2023. The same is taken on record. It is stated by Ld. Counsel on behalf of Respondent No. 4 that he does not want to file the separate reply and he is adopting the reply of Respondent Nos. 1 to 3 on behalf of Respondent 4 as well. However, a date is requested by Ld. counsel for the respondent for filing an independent reply on behalf of respondent No. 5. Let the same be filed within three weeks with a copy in advance to the counsel opposite. Last opportunity is granted.

In the meantime, Ld. counsel for the petitioner is directed to file rejoinder within one week thereafter with a copy in advance to the counsel opposite. List on 29.07.2024.

Sd/-

**(D. ARVIND)  
MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (J)**